

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**AT CHENNAI**

**(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH) (Ins) No.155/2021**

**(IA Nos. 312, 313, 314 & 358/2021)**

**(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)**

**(Arising out of the Impugned Order dated 30.06.2021 in**  
**IA No.233 & 234/2021 in CP 277/9/HDB/2019 passed by the**  
**‘Adjudicating Authority’ (National Company Law Tribunal,**  
**Hyderabad Bench)**

**In the matter of:**

**M/s. Agarwal Structure Mills Pvt. Ltd.**

**... Appellant**

**V**

**Rajesh Chillale**

**...Respondent**

**Present :**

For Appellant : None

For Respondent : Ms. Y. Samyuktha, Advocate

For Mr. VVSN Raju, Advocate

**ORDER**

**(Physical Mode)**

**15.06.2023:**

There is no representation, on the side of the ‘Appellant’. The Learned Counsel for the ‘Respondent’, brings to the notice of this ‘Tribunal’ that in the main CP IB/277/9/HDB/2019 orders were passed by the National Company Law Tribunal, Hyderabad, on 10.04.2023. As such, order dated 30.06.2021 passed in IA No.233/2021 in CP(IB) 277/9/HDB/2019, has become an ‘Infructuous’ and an ‘Otiose’ one.

This 'Tribunal', taking note of the fact, that orders were passed in main CP(IB) 277/9/HDB/2019, is of the considered view, that nothing survives for further adjudication, in the Instant CA (AT) (CH) (Ins) No.155/2021 and accordingly, the CA (AT) (CH) (Ins) No.155/2021 is 'Dismissed' as 'Infructuous'. No costs. All Connected pending IA Nos.312, 313, 314 & 358/2021 are closed.

**[Justice M. Venugopal]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

VG/TM